



**THE HIGH COURT OF KERALA**

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No:DI-1/42170/2016

Date:18/02/2022

**NOTICE**

Sub: Rules Regarding Fees Payable to Advocates-Amendments to – reg.

On 02.08.2019, based on the proposal of the Rule Committee, the High Court has requested the Government to amend Rules 6, 7 and 14 of the Rules Regarding Fees Payable to Advocates, for limiting the fees payable to the advocates when the value of claim in Suits or Original Petitions exceeds a fixed amount.

However, on 08.12.2021, taking into account the fact that the fee prescribed for Original Petition is too low, the Hon'ble Chief Justice has placed it for the consideration of the Rule Committee that whether the entire Rules is to be revised in accordance with times. The Rule Committee has now fixed its meeting on 22.02.2022 for considering the same, in consultation with the representatives of the Bar.

In the circumstances, the High Court has decided to request the Government to put on hold the proposal for amendment to Rule 6, 7 and 14 of the Rules, till the on going process is completed. It is made clear that, as per Rule 37 of the said Rules none of the provisions contained in the Rules will affect the agreement between an Advocate and his client regarding his fees.



(By Order)

Registrar General

To

The Chairman, Bar Council of Kerala (with C/L)  
The Secretary, Kerala High Court Advocates' Association (with C/L)  
The Notice Board